

OA 965/89

Date: 25.7.90

Neither the Applicant nor his Advocate is present.

Mr. J.G. Sawant, Advocate for the Respondents.

The Respondents have filed their reply in the office on 2.7.90 and copy has been served on the Advocate for the Applicant, Mr. Gangal on 2.7.90.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Sawant says that at the time of fixing the date of final hearing notice may be issued to Respondent No.2. Notice may also be issued to the Applicant.

Dy. Registrar.

M.P. No. 457/92 for  
withdrawal fixed  
on 9/6/92

AB  
4/6.

22/6/92 PT

The application by Mr. D.G. Gangal  
Replied by Mr. J.G. Sawant.  
By counsel engaged for 6-24/6/92  
for orders in M.P. 457/92.

My  
Co

Dated: 24-6-92

41

Mr. D. V. Gangal for the applicant. Mr. J. G. Sawant for the respondents.

M.P. No. 457/92 has been filed with a prayer that the applicant may be permitted to withdraw the application as the case may be <sup>settled amicably</sup> in permission granted. The OA is disposed of as withdrawn. M.P. 457/92 is also disposed of.



(J.P. Sharma)  
m (J)



(Usha Savarkar)  
m (A)

order / judgement despatched  
to App. & Respondent (s)  
on 24/6/92

  
24/6/92

Dated: 5.12.94

Shri D. V. Gangal, counsel  
for the applicant -

Shri Gangal has filed  
M.P. 1236/94 seeking grant of  
pensionary and other benefits.

Issue notice to the respondents  
to file reply on M.P. 1236/94  
within four weeks.

List the case on 13.1.95  
for orders.



(B.S. Hegde)  
m (P)

M.P. No. 1236/94  
For grant of  
pensionary &  
other Benefits  
on 5/12/94.

Yours  
11/12

Notices are issued  
to Respondents on 22.12.94

AM